

FORM 2

(See rule 4)

NOMINATION PAPER

ELECTION TO THE OFFICE OF THE PRESIDENT OF INDIA

We hereby nominate.....

(Full name and address of the candidate)

as a candidate for election to the office of the President of India.

We have verified, and do hereby declare, that the said candidate has completed the age of 35 years and is registered in the electoral roll for the Parliamentary constituency of.....in the State of

A certified copy of the entry in that electoral roll relating to the said candidate is attached.

We further declare that we are members of the electoral college referred to in article 54 of the Constitution being elected members of the House of the People or Council of States or the Legislative Assembly as indicated hereunder and we append our signatures below in token of subscribing to this nomination:—

Particulars of the proposers and their signatures

SI. No.	Full name	Whether elected member of the house of the people/Council of States/Legislative Assembly	State/Union territory (in the case of member elected to the House of the People or Council of States from a Union territory) in/ from which elected	Signature	Date
1	2	3	4	5	6
1.					
2.					
3.					
4.					
5.					
6.					
7.					
8.					
9.					
10.					
11.					
12.					
13.					
14.					
15.					
*etc.					

*[There should be at least fifty electors as proposers.]¹

1. Subs. by S.O. 431(E), dated 6th June, 1997 (w.e.f. 6-6-1997).

Particulars of the seconders and their signatures

S. I. No.	Full name	Whether elected member of the house of the People/Council of States/Legislative Assembly	State/Union territory (in the case of member elected to the House of the People or Council of States from a Union territory) in/ from which elected	Signature	Date
1	2	3	4	5	6
1.					
2.					
3.					
4.					
5.					
6.					
7.					
8.					
9.					
10.					
11.					
12.					
13.					
14.					
15.					
<i>*etc.</i>					

*[There should be at least fifty electors as seconders.]¹

I assent to this nomination.

.....
Signature of candidate

Date.....

1. Subs. by S.O. 431(E), dated 6th June, 1997 (w.e.f. 6-6-1997).

(To be filled by the Returning Officer)

Serial Number of nomination paper.....

This nomination paper was delivered to me at my office at.....(hour) on.....(date) by the candidate/proposer.....(name)/seconded.....(name) with enclosures as indicated below purporting to be—

- (1)
- (2)

Date.....

.....
Returning Officer.

[Decision of the Returning Officer (if any) under sub-section (4) of section 5B

I have rejected this nomination paper under sub-section (4) of section 5B of the Presidential and Vice-Presidential Elections Act, 1952 for the reasons given below—

Date.....

.....
Returning Officer]

Decision of the Returning Officer accepting or rejecting the nomination paper

I have examined this nomination paper in accordance with section 5E of the Presidential and Vice-Presidential Elections Act, 1952 and decide as follows:—

Date.....

.....
Returning Officer

(Perforation).....

Receipt for Nomination Paper and Notice of Scrutiny

(To be handed over to the person presenting the nomination paper)

Serial Number of the nomination paper.....

The nomination paper of.....(name), a candidate for election to the office of the President of India, was delivered to me at my office at.....(hour) on.....

.....(date) by the candidate/proposer.....(name)/seconder.....(name).

All nomination papers, other than those rejected under sub-section (4) of section 5B of the Presidential and Vice-Presidential Elections Act, 1952, will be taken up for scrutiny at.....(hour) on.....(date) at.....(place).

[2. The nomination paper of this candidate has been rejected by me under sub-section (4) of section 5B of the Presidential and Vice-Presidential Elections Act, 1952 for the reasons given below:—]

Date.....

.....

Returning Officer

[] Score out if not applicable.